

(A)

H. A. Routray
H. S. Rout

CAT / J / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 574..... 1996

M. Tajan..... Applicant(s)

Versus
Union of India & ors..... Respondent(s)

Sr. No	Date	Order with Signature
1. 19.7.96	19.7.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S ... Registrar</p> <p>Heard Shri A. Routray, learned Counsel for the Applicant and Shri Akhaya Kumar Mishra, Additional Standing Counsel (Central). The applicant is aggrieved against the order No. ST/RO-3/94 dated 19.6.96 passed by the Post Master General, Sambalpur Region Sambalpur. Representation made to him Respondent No. 3 has been turned down as per the averments made in the application at para 4(i), page 5. The learned Counsel for the applicant has argued at length the illness of the petitioner's wife and her treatment at Ispat General Hospital, Rourkela. When the authorities turned down the representation, he appealed to the Director General of Posts who accepted his representation and posted him to Rourkela as Sub-Divisional Inspector of Posts (West). He was accordingly posted to Rourkela on 2.12.94.</p> <p style="text-align: right;">1. P.O. for 850/- has been filed. D 19/7/96. Mentioned case for Regn. fl. D 19/7/96. S(9) D 19.07.96</p> <p style="text-align: right;">Registration S 19.07.96</p>

Serial No. of Order	Date of Order	Order with Signature
...1	19.7.96	<p>While on merits this Tribunal is reluctant to interfere in the order of transfer, yet, the right of representation to the higher authority for ventilating his grievances can not be denied. In view of the past history of the case where the Director General of Posts, Respondent No.1, has accepted the claims of the applicant and posted him at Rourkela, the learned counsel for the applicant seeks leave of this Court to ventilate his grievances for a second time before to the Respondent No.1. Accordingly, the applicant shall furnish a representation to the Respondent No.1 within a period of one week from today whereupon within a period of four weeks from the date of receipt of the said representation, Respondent No.1 shall dispose of the same. Till the representation is disposed of by Respondent No.1, the order of transfer at Annexure-4, dated 19.6.96 is hereby stayed.</p> <p>O.A. No.514 of 1996 is accordingly disposed of.</p> <p>A copy of this order be handed over to both the counsels.</p> <p style="text-align: right;">Transekha Sahu MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Order No. 1. Dt/19/7/96</p> <p style="text-align: right;">A copy of this order may be given to both counsels.</p> <p style="text-align: right;">A/c 24.7.96</p> <p style="text-align: right;">25.7.96</p> <p style="text-align: right;">25.7.96</p> <p style="text-align: right;">25.7.96</p>

~~Received copy~~
of order ~~24.7.26~~
Pauling